

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 24.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/138/2023
NAME OF THE COMPANY	Reichindia Pharma Ltd
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

ORDER

This file is taken up today as it has come to our notice that CP IB/138/2023 was disposed off vide order dated 28.02.2024 with direction to issue notice to the parties.

However, the registry instead of treating the said notice under the separate head/application in the same CP has separately registered it as New Company Petition numbered CP No 72/2024.

Hence, the Registry is directed to do the needful by mentioning the notice as “**On its own motion v Reichindia Pharma Ltd and Ors**” under separate head/application in CP IB/138/2023

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)